



IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 313
IB-1140/ND/2018
IA-1557/ND/2026

IN THE MATTER OF:

ICICI Bank Ltd.

... **Applicant/Petitioner**

Versus

Gwalior Bypass Project Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 15.04.2026

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

MS. REENA SINHA PURI
HON'BLE MEMBER (T)

PRESENT:

- For the Applicant** : Sr. Adv. Abhinav Vashisht, Adv. Bishwajit Dubey, Adv. Abhishek Swaroop, Adv. Manav Sharma, Adv. Abhilasha
- For the Respondent** : Sr. Adv. Sidharth Yadav, Adv. Dhoorv Agarwal, Adv. M. Jain, Adv. Astha Singh For R-2
Adv. Abhindu Vasisth, Adv. Bishwajit Dubey, Adv. Abhishek Swaroop, Adv. Anupam Prakash, Adv. Nanav Sharma, Adv. Abhilasha Sharma
Adv. Aslam Ahmed, Adv. Kheyali Singh For R-3
Adv. Roopali Singh, Adv. Sushant Sanjay for R-1
- For the RP** : Adv. Sanjay Bhatt in IA-2362/2020
- For the ICICI Bank** : Adv. Abhisup Dasgnpta, Adv. Ishaam Duggal, Adv. Ruchi Goyal
- For the CoC** : Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Adv.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1557/ND/2026: For the reasons stated therein the **IA is allowed** and the **IB-1140/ND/2018 is dismissed as withdrawn.**

Sd/-

(REENA SINHA PURI)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)